

IN THE HIGH COURT OF JHARKHAND AT RANCHI

A.B.A. No. 2930 of 2020

Surendra Prasad Yadav, son of Gopi Prasad Yadav **Petitioner**

-V e r s u s -

State of Jharkhand

... .. Opposite Party

**CORAM: - HON'BLE MR. JUSTICE DR. S. N. PATHAK
(Through: Video Conferencing)**

For the Petitioner : Mr. Sabyasanchi, Advocate.

For the State : Mr. Prabir Chatterjee, APP

02/09.09.2020

In view of outbreak of COVID-19 pandemic, case has been taken up through Video Conferencing. Concerned lawyers have no objection with regard to the proceeding, which has been held through Video Conferencing today at 10:30 A.M. onwards. They have no complaint in respect to the audio and video clarity and quality.

Instant petition has been filed for grant of anticipatory bail to the petitioner who apprehends his arrest in connection Kharaundhi P.S. Case No. 35/2020, for the offence under Sections 188, 414 of the Indian Penal Code and Section 21 of M.M.D.R. Act, 54(1) of Jharkhand Minor Mineral Concession Rules, 2004 and Section 21 of M.M. (DR) Act, pending in the Court of Chief Judicial Magistrate, Garhwa.

Mr. Sabyasanchi, learned counsel appearing for the petitioner submits that petitioner has already been arrested and as such this application has now become infructuopus. Learned counsel submits that in the changed circumstances he may be allowed to withdraw this application.

Mr. Prabir Chatterjee, learned APP does not object the submission.

In view of submission of learned counsel for the petitioner, this application is dismissed as withdrawn.

(Dr. S. N. Pathak, J.)